## NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 18(ND)/2015 CA NO.

**CORAM:** 

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 6.09.2016

NAME OF THE COMPANY:

Sh. Vikram Kapur & Ors.

Vs.

M/s. Atlas Cycles (Haryana) Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAMI	E DESIG	NATION	REPRESENT	ATION	SIGNATURE
1.	A.T. PA	ITRA	ADY.	PETITION	ER	
2.	MR. 1	J.K. Cha	udlary	SR. Adu.	7	hitiones Li
3.	MR	Himans	shu Wi	, Adu.	Y Per	Aitiones A
4.	121	Manist	ron Chou	allon Ad	v. Y	9
2.	MR	Nahu	ish J	allony Ad	eu_	
6.	MR.	Anil Ai	ou, Sn.	Adv. )		La lancat
7.	MR.	Aman	Madan,	A du . } R -	18	A
8.	MR.	GOPAL N	WKHERJE	E, SR. ADV.	1	70, 12, 14-16
9.	MK.	SUPHIR	K. MAKE	CAR, SR. ADV	· ( R-1,	70, 12,
10.	MR	DIVIJ	KUMAR ,	ADV.	Y	
11.	MS.	SAUMYA	BUPTA	ADV.		
12.	Ms.	MEENAK	SHI SING	H, ADV.	1 R. 3	3-11
	WITH	1 MR. 1	HARSH PR	LAKASH AD	v. J	

## Order

## CA 35/PB/2016

There is consensus between the Ld. Counsels for the parties that the petitioner may apply to the Board of Directors for seeking a Bridge Loan of a sum of Rs. 15 Crores against non-core assets of Sonepat units and to service institutional areas.

2. Ld Counsel for the petitioner states that the letter to the Board of Directors shall be filed within two days.

## CP 18(ND)/2015

3. Ld. Counsels for the parties shall file synopsis as the pleadings run into many volumes. The copies of the synopsis may also be exchanged between the parties.

List for further consideration on 19.9.2016.

(CHIEF JUSTICE M.M. KUMAR)

(S.K. MOHAPATRA) MEMBER (T)

6.9.2016 (P.K. Sud)